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CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

**36. MA 060/01385/2014 in O.A. No. 060/00276/2014**

**(Abhyandra Kumar Vs. U.O.I)**

**30.10.2014**

Present: Sh. N.P.Mittal, counsel for the applicant.  
Sh. Arvind Moudgil, counsel for the respondents.

**MA 060/01385/2014**

1. The present MA has been filed by the applicant seeking permission to withdraw the instant O.A on the ground that during the pendency of the O.A, the respondents have passed order prejudicial to the right of the applicant, therefore, he seeks liberty to challenge that order also.
2. Issue notice to the counsel opposite.
3. Sh. Arvind Moudgil, Advocate appears and accepts notice on behalf of the respondents. He does not object to the allowance of the MA.
4. For the reason stated in the MA, the same is allowed.
5. The O.A No. 060/00276/2014 is dismissed as withdrawn with a liberty to the petitioner to challenge the subsequent order.
6. The MA as well as O.A, stand disposed of, accordingly.

**(RAJWANT SANDHU)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

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